



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

O.A. No.62/400/2020

Monday, this the 11th day of August, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Pradeep Kumar, Member (A)**

Iftakhar Ahmed Mohd Age 18 years, S/o Mohd Dil Pazir R/o Tehsil Surankote, District Poonch.

.....Applicant

(Mohd. Aleem Wani, Advocate)

Versus

1. The Union Territory of Jammu and Kashmir through its Principal Secretary, Forest Department, Srinagar/Jammu.
2. The Union of India through its Secretary Deptt. Of Personal and Training, North Block, Central Secretariat, New Delhi – 110 001.
3. Mohan Choudhary, Divisional Forest Officer, Poonch

...Respondents

(Mr. Sudesh Magotra, DAG)

O R D E R (ORAL)

Rakesh Sagar Jain, Member (J):

1. At the very outset, learned counsel for the applicant stated that he would be satisfied if time bound directions are issued to the respondents to decide his pending appeal and respondents be

further restrained to effect recovery from him till the decision on his appeal.

2. Admit.
3. Issue notice. Sh. Sudesh Magotra, DAG, appears and accepts notice on behalf of the respondents. He seeks time to file reply affidavit.
4. However, in view of the limited prayer made by the learned counsel for the applicant, we direct the respondents to decide the appeal filed by the applicant by passing a reasoned and speaking order within one month from the date of receipt of a certified copy of this order. No recovery shall be made from the applicant till that time. However, it is clarified that no matter what the circumstances are, the recovery would immediately start on the expiry of one month.
5. OA stands disposed of with the above directions. No costs.

(Pradeep Kumar)
Member (A)
ND*

(Rakesh Sagar Jain)
Member(J)